

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/556/2021

This the **April Ist, 2021**

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Kulbushan Kumar s/o Sh. Paras Ram, r/o Palter Majalta, Distt. Jammu.
2. Suresh Kumar s/o Ram Prakash, r/o H.No.2/3, Lower Roop Nagar, Muthi Jammu.
3. Balwant Singh, s/o Sh. Gitten Singh, r/o Akhnoor, A/p 32, Bharat Nagar Bantalab, Jammu.
4. Jagdish Raj s/o Sh. Shanker Lal, r/o Bhaderwah, Distt. Doda.
5. Prem Kumar s/o Sh. Suraj Prakash, r/o Bhalwal Karwanda, Distt. Jammu.
6. Bal Krishan s/o Sh. Shallo Ram, r/o Ranjan, Bantalab, Distt. Jammu.
7. Ram Lal s/o Sh. Karam Chand, r/o Hirachack Jammu.
8. Subash Chander s/o Sh. Jeet Kumar, r/o Rajpura, Jammu.
9. Darshan Kumar s/o Sh. Puran Chand, r/o Mandrian, The. Akhnoor, Distt. Jammu.
10. Vimal Rai s/o Sh. Joginder Paul, r/o Uttri, Ward No.4, Tehsil & Distt. Kathua
11. Ramesh Singh s/o Sh. Uttam Singh, r/o Logate, The & Distt. Kathua.
12. Baldev Singh s/o Sh. Kishan Singh, r/o Kharote Distt. Kathua.
13. Chander Sharma s/o Sh. Shanti Saroop, r/o Lakhanpur, Distt. Kathua.
14. Vikas Gupta s/o Sh. Yashpaul Guupta, r/o Ward No.6, The. & Distt. Samba.
15. Dawaka Nath s/o Charnan Lal, r/o Randhwal, Tehsil Ghagwal, Distt. Samba.

.....Applicants

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(Advocate: Mr. Ashwani Sharma)

Versus

1. Union Territory of J & K through Commissioner/Secretary, Power Development Department, Civil Sectt., Jammu.
2. The Managing Director, JPDCL, Jammu.
3. Chief Engineer, JPDCL, Canal Road, Jammu.
4. Chief Engineer, (S&O) Narwal, Jammu.
5. Executive Engineer, STD-1, Sub division II, III & IV
6. Executive Engineer, TLMD-1 Sub division II, Jamipur, Jammu.
7. Executive Engineer, EM & RE-III, Jammu.
8. Executive Engineer, TLMD-II, Narwal, Jammu.

(By Advocate : Mr. Amit Gupta).

.....Respondents

ORDER [O R A L]

Hon'ble Mr. Anand Mathur, Member (A)

Fifteen applicants have jointly filed the present petition with a prayer to direct the respondents to fix their salary in the pay scale of Rs.4440-7440 + Rs.1300/- grade pay retrospectively with all consequential benefits.

2. Learned counsel for the applicants submits that the applicants would be satisfied if direction is given to the respondents to decide the representation dated 14.1.2021 (Page 57 of the OA) by passing a reasoned and speaking order in a time bound manner.

3. Mr. Amit Gupta, Additional Advocate General states that he has no objection to the disposal of the OA.

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4. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to respondent no.3 to decide the representation dated 14.1.2021 (Page 57 of the OA) and decide the same by passing a reasoned and speaking order in accordance with rules within a period of one month from the date of receipt of a certified copy of this order.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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